

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 15.09.2022

Appeal No. 315 of 2021

Rishabh Jain Appellant

Versus

Securities and Exchange Board of India ... Respondent

Ms. Nitiksha Parmar, Advocate with Ms. Tanya Gupta, Advocate i/b
Joby Mathew and Associates for the Appellant.

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Deepti
Mohan, Ms. Binjal Samani, Ms. Aditi Palnitkar, Ms. Moksha
Kothari, Advocates i/b Vidhii Partners for the Respondent.

**With
Misc. Application No. 223 of 2022
And
Misc. Application No. 299 of 2022
And
Appeal No. 1 of 2022**

Mr. G. Kadar Hussain Appellant

Versus

Securities and Exchange Board of India
& Ors. ... Respondents

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Deepti Mohan, Ms. Binjal Samani, Ms. Aditi Palnitkar, Ms. Moksha Kothari, Advocates i/b Vidhii Partners for the Respondent Nos. 1.

Ms. Nitiksha Parmar, Advocate with Ms. Tanya Gupta, Advocate i/b Joby Mathew and Associates for the Respondent Nos. 2 (Rishabh Jain).

None for the Respondent Nos. 3 (Mr. Ubaidur Rahman)

ORDER :

1. Adjourned on the request of the learned counsel for the appellants. List on October 10, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

15.09.2022
PTM